

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 56/AT/2020

Coram:

Shri P. K. Pujari, Chairperson

Shri I.S. Jha, Member

Date of Order: 26th February, 2021

In the matter of:

Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 840 MW Wind-Solar Hybrid Power Projects (Tranche-I) connected to the Inter-State Transmission System and selected through competitive bidding process as per the Guidelines issued by Ministry of New and Renewable Energy dated 25.5.2018.

And

In the matter of

Solar Energy Corporation of India Limited
D-3, 1st Floor, Wing-A, Prius Platinum Building,
District Centre, Saket,
New Delhi – 110 017.

.....**Petitioner**

Vs.

Ministry of New and Renewable Energy
Block – 14, CGO Complex,
Lodhi Road, New Delhi-110 003 and others

.....**Respondents**

Corrigendum

Certain typographical errors have crept in table at paragraph 21 of the order dated 28.2.2020 in Petition No. 56/AT/2020. Accordingly, table at paragraph 21 of the order dated 28.2.2020 is substituted by the following table:

Sr.No.	Bidders	Tariff (INR/kWh)	Allotted Capacity (MW)
1	SBE Renewable Ten Private Limited	2.67	450
2	Mahoba Solar (UP) Private Limited	2.69	390
Total			840

2. All other terms and conditions contained in the order dated 28.2.2020 in Petition No.56/AT/2020 shall remain unchanged.

Sd/-
(I.S.Jha)
Member

sd/-
(P.K.Pujari)
Chairperson